

**NATIONAL COMPANY LAW TRIBUNAL**  
**NEW DELHI BENCH**

**CORAM:**

**(IB)-1238(ND)2019**

**PRESENT: MR. L. N. GUPTA**  
**HON'BLE MEMBER(T)**

**MS. INA MALHOTRA**  
**HON'BLE MEMBER (J)**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE NEW DELHI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 09.10.2019**

**NAME OF THE COMPANY: M/s. Arcee Trading Corporation V/s. M/s. Dev Landcon Pvt. Ltd.**

**SECTION OF THE COMPANIES ACT: 9 of IBC, 2016**

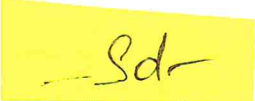
<b>S.NO.</b>	<b>NAME</b>	<b>DESIGNATION</b>	<b>REPRESENTATION</b>	<b>SIGNATURE</b>
	<b>Present:</b>	<b>Mr. Basant Kr. Gautam and Mr. Ravi Kumar, Advocates for the Petitioner</b>		
		<b>Mr. Sabhay Choudhary, Advocate for Corporate Debtor.</b>		


**ORDER**

The cost in terms of the previous order has been tendered by the Respondent vide a Demand Draft to the Ld. Opposite Counsel. Ld. Counsel for the Respondent submits that they have filed an application to place on record necessary additional documents for adjudicating the case.

Let the application be listed on Board.

To come up on 22<sup>nd</sup> October, 2019.

  
**(L. N. Gupta)**  
**Member (T)**

  
**(Ina Malhotra)**  
**Member (J)**